



**OFFICIAL MEMORANDUM**

Sub: Courts & Judges – COVID-19 Pandemic – Functioning of Subordinate Courts in all the Districts in the State of Tamil Nadu and Union Territory of Puducherry – Further directions - Issued.

Ref: High Court's Official Memorandum in ROC.NO.41440-A/2021/C3, dated 26.04.2021.

\*\*\*\*\*

Since there is steady surge in COVID-19 cases in recent days, as ordered, to prevent further spread of infection, the following directions are issued:

1. Except for remand purposes and other unavoidable matters, all Judicial work in the Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry shall remain suspended until further orders.
2. All Litigants and Lawyers are prohibited entry into the Court Complexes in all the Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry unless unavoidable and with the permission of Judge in-charge.
3. In the light of the above, Judicial Officers and Staff members of all the Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry are instructed not to attend Court except to the extent absolutely necessary.

HIGH COURT, MADRAS

DATED: 17.05.2021

Sd/- P. DHANABAL

REGISTRAR GENERAL